

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 302
IB-166/ND/2024

IN THE MATTER OF:

Richfield Packaging Pvt. Ltd.

...

Applicant/Petitioner

Versus

Almighty Advertising Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the OC

**: Adv. Gautam S. Badani, Adv. Jhankruti C.
Badani**

HYBRID HEARING (PHYSICAL & VC)

ORDER

Issue notice to the Respondent returnable on 18.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice.

List the matter on 18.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)